

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-154(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.... Applicant/Petitioner

Vs.

Helios Photo Voltec Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Saran Suri, Mr. Roshan Kumar, Advs.

ORDER

Learned Counsel for the petitioner has placed on record a copy of the written communication by the proposed IRP, Mr. Kuldeep Kumar Bassi. The same is taken on record and the office is directed to put at the end of the Paper Book.

Notice to show cause for 21st February, 2018 to the respondents be issued why this application be not admitted for triggering the insolvency resolution process. Process dasti.

Liberty is also granted to serve the respondent through email address given in the Master data of the Corporate Debtor.

List the matter on 21st February, 2018.

-sdl-

**(M.M.KUMAR)
PRESIDENT**

Sdl-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**